

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

IN

O.A.No. 601 of 2018

IN THE MATTER OF

Mayank Manohar & Paras Singh,  
Reporter Times of India

... Applicant(s)

Vs.

Govt. of NCT of Delhi & Ors.

... Respondent(s)

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**JYOTI MENDIRATTA**

Standing Counsel for GNCT of Delhi

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## PRINCIPAL BENCH, NEW DELHI

IN

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... Applicant(s)

Vs.

Govt. of NCT of Delhi &amp; Ors.

... Respondent(s)

Status Report on behalf of the Govt of NCT of Delhi in terms of order dated 20.03.2020 passed by this Hon'ble Tribunal

1. That the Government of NCT of Delhi, had apprised this Hon'ble Tribunal about the status on closure of illegal industries operating in residential / non-conforming areas on the last date of hearing by filing a report dated 15.01.2020, whereby directions of this Hon'ble Tribunal were complied with.
2. That this Hon'ble Tribunal, after hearing on 16.03.2020, has passed an Order dated 20.03.2020 thereby issuing directions to the Chief Secretary, Delhi based on the final report by the Oversight Committee without affording an opportunity to the respondent to file their response.
3. That, after filing a status report on 15.01.2020, the Secretary-cum-Commissioner (Industries) had held a review meeting with the concerned agencies on 25.02.2020 and detailed discussions were made with respect to completion of action required in Step-3. A copy of the Minutes of the Meeting dated 25.02.2020 is attached as **Annexure-1**.
4. That, pursuant to an order dated 28.02.2020 passed by the Hon'ble Supreme Court in WP (C) 4677/1985 in the matter of M.C. Mehta vs UoI & others, a meeting of the Monitoring Committee under the Chairmanship of the Chief Secretary, Govt. of NCT of Delhi, was held on 19.03.2020. In this meeting, the issues concerning



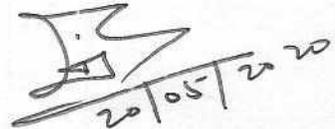
permissibility of certain non-polluting industrial activities in residential and non-conforming areas of Delhi, which are allowed under the MPD – 2021, was discussed. A copy of the Minutes of the Meeting dated 19.03.2020 of the Monitoring Committee is attached as **Annexure-2**.

5. That, in follow up to the above, the Government has also issued a letter dated 18.05.2020 to the three Municipal Corporations with the direction to ensure compliance of the provisions of MPD-2021 while granting license/ NOC to Industrial Units under household category in residential and non-conforming areas of Delhi. A copy of the Letter dated 18.05.2020 is attached as **Annexure-3**.
6. That, because of the force majeure due to advent of COVID-19 followed by lockdown, all industries had closed in Delhi w.e.f. March 22, 2020. Nevertheless, all three municipal corporations have been directed to comply with the directions of this Hon'ble Tribunal and to ensure that no impermissible industry is allowed to operate in residential and non conforming area of Delhi with the lockdown easing of curbs during lockdown and need to be sealed permanently.
7. That, regarding further action on certain directions given by this Hon'ble Tribunal under Para – 12 of the said Order to the Chief Secretary, Delhi, all the Municipal Agencies have been directed to furnish fresh action taken report in respect of Step-3 as well as their response to the order dated 20.03.2020 of this Hon'ble Tribunal. A copy of the Letter dated 20.05.2020, written to all the Municipal bodies is attached as **Annexure-4**.
8. That, it is further submitted that the Closure action in respect of Step-1 and Step-2 is already complete and the Monitoring Committee has already submitted compliance report to the Hon'ble Supreme Court in W.P. ( C ) 4677 of 1985 in the matter of M.C. Mehta V/s Union of India.
9. That, a copy of this report has also been sent to all the Municipal Agencies viz. North DMC, South DMC, East DMC, New Delhi



Municipal Council, Delhi Cantonment Board and DDA for ensuring that no deviation from the directions of the Hon'ble Tribunal is allowed to occur within their jurisdiction.

10. That, in view of the above submissions and the circumstances arisen due to COVID-19, this Hon'ble Tribunal is requested to recall/ review its order dated 20.03.2020 and allow some more time to the concerned implementing agencies to complete the action in respect of Step-3 as well as for recovering compensation for illegal operation of such units.



(T.P.SINGH)

Dy. Commissioner of Industries,  
Govt. of NCT of Delhi,  
Udyog Sadan, Patparganj, Delhi.

New Delhi  
Dated: 20.05.2020

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ANNEXURE - E  
27/02/2020

OFFICE OF THE COMMISSIONER OF INDUSTRIES  
GOVT. OF NCT OF DELHI : UDYOG SADAN  
419, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092

F. 32/DCI//CC/Review Meeting/2019/42 - 53

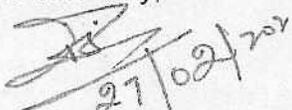
Dated: 27.02.2020

MINUTES OF THE MEETING

**SUB: Minutes of the Meeting held on 25.02.2020 at 4:00 pm under the chairmanship of the Secretary-cum Commissioner of Industries, Government of N.C.T. of Delhi regarding closure of impermissible industrial activities in residential/non-conforming areas of Delhi in compliance of orders passed by Hon'ble Supreme Court in WP( C ) 4677/1985 of M.C. Mehta V/s UOI & Ors.**

Kindly find enclosed herewith Minutes of the Meeting held on 25.02.2020 at 4:00 pm under the chairmanship of the Secretary-cum Commissioner of Industries, Government of N.C.T. of Delhi regarding closure of impermissible industrial activities in residential/non-conforming areas of Delhi in compliance of orders passed by Hon'ble Supreme Court in WP( C ) 4677/1985 of M.C: Mehta V/s UOI & Ors for your kind perusal and necessary action.

Yours sincerely,

  
27/02/2020

(T.P. Singh)

Dy Commissioner of Industries (CC)

Encl: As above.

To

1. Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092.
2. Commissioner, North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
3. Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
4. Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase-II, Karol Bagh, New Delhi.
5. Chief Executive Officer, BRPL, BSES Bhawan, Nehru Place, New Delhi
6. Chief Executive Officer, BYPL, Shakri Kiran Building, New Delhi.
7. Chief Executive Officer, TPDDL, Hadsun Lane, Kingsway Camp, Delhi.
8. Chief Executive Officer, O/o the Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. -110010.
9. Chairman, New Delhi Municipal Council, Parliament Street, New Delhi.
10. The Member Secretary, DPCC, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006. Mail i.d.:msdpcc@nic.in.

- Copy to :-
1. SO to Chief Secretary, Delhi, Delhi Secretariat, N.Delhi.
  2. PS to Secretary, Industries, Govt. of NCT of Delhi.

- 1 -

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c/s 24  
c/206

**Minutes of the Meeting held on 25.02.2020 at 4:00 pm under the chairmanship of the Secretary-cum Commissioner of Industries, Government of N.C.T. of Delhi regarding closure of impermissible industrial activities in residential/non-conforming areas of Delhi in compliance of orders passed by Hon'ble Supreme Court in WP( C ) 4677/1985 of M.C. Mehta V/s UOI & Ors.**

A meeting was held on 25.02.2020 at 4:00 pm under the chairmanship of the Secretary-cum Commissioner of Industries, Government of N.C.T. of Delhi to review the progress of closure of impermissible industrial activities in residential/non-conforming areas of Delhi in compliance of orders passed by Hon'ble Supreme Court in WP( C ) 4677/1985 of M.C. Mehta V/s UOI & Ors.

2. A list of officers who attended the meeting is enclosed as "Annexure-1".
3. At the outset, Secretary-cum-Commissioner (Industries) briefed about the directions issued by Hon'ble Supreme Court from time to time for closure of impermissible industrial units which have been illegally operating in Delhi. In one order dated 26/11/2018, Hon'ble Supreme Court had passed the following directions:-

*"..... the affidavit of Mr. Puneet Kumar Goel states in para 5 and 6 that all these 21960 industrial units (Step-1) have actually been closed down. We take it that water and electricity supply are also disconnected but we would like a clear affidavit in this regard.*

*We direct that none of these 21960 industrial units should be allowed to reopen without the permission of this Court.*

*It is stated that there are about 30,000 similar units (in Step-2) which are operating illegally in residential and non conforming areas. They are also required to be closed down and their water and electricity supply is also required to be disconnected*

*The affidavit of the Chief Secretary, Delhi should be filed not only with regard to 21960 industries but also of subsequent action taken by the Monitoring Committee....."*

4. It was, accordingly, informed to all officers of the local bodies that the Hon'ble Court had issued these directions for compliance of the decision already taken by the Monitoring Committee in its meeting dated 13/09/2018. Further, it was reiterated that decision dated 13/09/2018 of the Monitoring Committee and directions given by the Chief Secretary, Delhi in the subsequent meeting taken on the subject, it was emphasized clearly that all such units which are identified during survey of Step-3 and running without proper Municipal License shall also be closed down.
5. In Step-3, the action taken report received from additional Deputy Commissioner (Factory Licensing) of three Municipal Corporations shows that

*[Signature]*

actual closure by sealing have been done in 1415 cases only out of 15034 units surveyed in Step-3, 10536 units (EDMC-2607, SDMC-3289, NDMC-4640) reported as closed down on their own after service/receipt of 48 hrs notice from zonal DC(FLD) office of MCDs. In respect of 2104 cases, it is reported that they have submitted application online for household license on the portal of corporations. Even in Step-2, it was reported that 7755 units (EDMC-493, SDMC-1923, NDMC-5256, DCB-83) out of 30550 units had been closed down during notice period of 48 hrs. But Water and Electric supply not got disconnected by joint team in respect of closed units in both Steps.

6. Further, the Addl. Dy. Commissioner(FLD), South Delhi Municipal Corporation has reported that in the area of Matiala and Kakrola villages under Najafgarh Zone, the local residents did not allow survey and closure action and created hindrance to the closure team. That shows that the closure action, in Step-3, is still not complete in some wards of SDMC.

7. The issue regarding disposal of 2104 household applications received by Municipal corporations also discussed. In this regard it was informed that the Industries department has filed an application before the Hon'ble Supreme Court for discontinuation of HighPower Committee for issue of NOC in view of the fact that the provisions and parameters for household industries have been included in the MPD-2021. Therefore, these applications need to be processed, scrutinized and disposed by the respective Municipal Corporations in terms of provisions provided in the MPD-2021, and notification no. S.O.4434(E) dated December 11, 2019 issued by the Ministry of Housing and urban Affairs, GOI.

8. To a query as how many applicants of industrial units qualify for Household parameters under MPD-2021, it was informed by the MCD officers that no such scrutiny/verification process undertaken by the Municipal Corporations so far. They were, accordingly, reminded of the decision of the Monitoring Committee that even the household industries, running without proper license, have to be closed down by the Local bodies/Municipal corporations.

9. Further, it was emphasized to comply with the aforesaid directions of the Hon'ble Supreme Court, as well as to the decision dated 13.09.2018 of the Monitoring Committee. Local Bodies/Municipal Corporations, being the competent authority, are under legal obligation to comply with the directions of Hon'ble Court in letter and spirit, and to close down impermissible activities, and simultaneously should get the water and electricity supply disconnected through the joint team of MCDs, DISCOMS and DJB.

10. After having discussed the matter, the following directions were issued:-

- (i) As the Commissioner (Industries) is filing the report on behalf of the Municipal Corporation, the ATR being furnished by the MCDs may be authenticated by the Commissioner of the respective Municipal Corporation so as to enable the

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Government to compile and file a consolidated report on behalf of the Monitoring Committee before the Hon'ble Court.

- (ii) SDMC to complete the survey/closure action in the remaining areas of Matiala and Kakrola villages under Najafgarh Zone and send the ATR within a week time latest by 06/03/2020.
- (iii) Commissioner of each Municipal Corporation to confirm that action of closure of impermissible activities in residential and non-conforming areas under their jurisdiction is complete and inform to this office by or before 06/03/2020.
- (iv) Commissioner of each Municipal Corporation shall ensure that the closed units do not restart by issuing instructions to the concerned zonal offices to keep constant vigil on the status of units reported by them as closed down in residential and non-conforming areas from time to time.
- (v) That the action of closure, sealing thereof, disconnection of water and electricity supply of impermissible units shall be done simultaneously as decided in the previous meetings also. Now, therefore, to complete the closure process, each Municipal Corporation will coordinate with respective offices of DISCOMS and DJB to get the water and electricity supply disconnected through a joint team in respect of 10536 units (EDMC-2607,SDMC-3289,NDMC-4640) of **Step-3**, and 7755 units (EDMC-493, SDMC-1923, NDMC-5256, DCB-83) of **Step-2** which are reported as closed down during Notice period and send list of these units alongwith date of their closure to the department within a fortnight period.
- (vi) For disposal of 2104 household applications received online for grant of license and pending with Factory Licensing Department of Municipal Corporation, Commissioner of respective Municipal Corporation is to devise procedures/guidelines including constituting a committee in lieu of HPC, if required, for disposal of such applications in accordance with the provisions and parameters prescribed in the MPD-2021 and subsequent amendment made therein.
- (vii) The Municipal corporations shall provide the list of 2104 household applicants to the DISCOMs for identification and disconnection of supply beyond 11 kw by 28/02/2020. The DISCOMs and DJB shall disconnect the supply and furnish the action taken report of disconnection of supply, even in respect of household units having connection over and above 11 kw by or before 09/03/2020.

The meeting ended with a vote of thanks to the chair.

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Attendance Sheet

Dated 25/02/2020

Time 4.00 PM

Sub.: Review Meeting regarding closure of impermissible industrial activities in residential/non-confirming area of Delhi in compliance of order passed by Hon'ble Supreme Court in WP ( C ) 4677 of 1985 of M.C. Mehta Vs. UOI & Ors.

Sl. No.	Name of officer & designation	Department	Phone No. & E-mail	Signature
1.	VINEK GARG ASSTT. ARCH	Architecture NDMC	9811189330	Vinek
2.	C.P. Singh	BYPL	9312666313	[Signature]
3.	SK Chandra	BYPL	9212714842	[Signature]
4.	K.D. Verma, ADC	EDMC	9810702500	[Signature]
5.	SIVA KUMAR	FL, EDMC	20 fl. edmc@gmail.com 9871550299	[Signature]
6.	Izhar Ahmad	SO/FL North DMC	9015444450	[Signature]
7.	LOK Prasad	Delhi Cantonment Board	9650804988	[Signature]
8.	Shakeer Director	DOS	987291112	[Signature]
9.	DR BKR REDDY SEC	DPCC	9319593543 REDDY DPCC Gurgaon	[Signature]
10.	B. B. Sharma	BSES	9323551665	[Signature]
11.	S. C. Guler	BREL	9350261414	[Signature]
12.	D. C. Prakash	DPCC	9717593508	[Signature]
13.	Vijay Sagar	DJB	7065207929	[Signature]
14.	Rudhey Sagar	DJB (SE East)	9650291118	[Signature]
15.	Rajendra Singh	ADC, SDMC	9873532715	[Signature]
16.	Videtha Reddy	DC/FL North DMC		

ANNEXURE-2 (9)  
2/2/20

**MOST URGENT**  
**SUPREME COURT MATTER**

**OFFICE OF THE COMMISSIONER OF INDUSTRIES**  
**GOVT. OF NCT OF DELHI : UDYOG SADAN**  
**419, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092**

F. 24/DCI/CI/CC/2016-17/Part-II/78-90

Dated: 15.05.2020

**MINUTES OF THE MEETING DATED 19.03.2020**

**SUB: MINUTES OF THE MEETING OF THE MONITORING COMMITTEE HELD ON 19.03.2020 at 11:30 A.M. UNDER THE CHAIRMANSHIP OF CHIEF SECRETARY, DELHI IN THE CONFERENCE ROOM AT 5<sup>TH</sup> LEVEL DELHI SECRETARIAT, DELHI TO DISCUSS THE COMPLIANCE REPORT IN PURSUANCE OF ORDER DATED 28.02.2020 PASSED BY HON'BLE SUPREME COURT IN WP(C) 4677/1985.**

Kindly find enclosed herewith Minutes of the Meeting held on 19.03.2020 at 11:30 am under the chairmanship of the Chief Secretary, Government of N.C.T. of Delhi in the conference room at 5<sup>th</sup> level Delhi Secretariat, Delhi to discuss the compliance report in pursuance of order dated 28.02.2020 passed by Hon'ble Supreme Court in WP(C) 4677/1985 of M.C. Mehta V/s UOI & Ors for your kind perusal and further necessary action.

Yours sincerely,

  
15.05.2020

(T.P. Singh)

Dy Commissioner of Industries (CC)

**Encl: As above.**

**To all concerned and Members of the Monitoring Committee**

1. The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
2. The Police Commissioner, Delhi Police, H.Q., MSO Building, ITO, Delhi.
3. The Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092.
4. Commissioner, North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
5. Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
6. Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase-II, Karol Bagh, New Delhi.

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7. Chief Executive Officer, BRPL, BSES Bhawan, Nehru Place, New Delhi.
8. Chief Executive Officer, BYPL, Shakri Kiran Building, New Delhi.
9. Chief Executive Officer, TPDDL, Hadsun Lane, Kingsway Camp, Delhi.
10. Chief Executive Officer, O/o the Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. -110010.
11. Chairman, New Delhi Municipal Council, Parliament Street, New Delhi.
12. The Member Secretary, DPCC, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006.

Copy to :- 1. SO to Chief Secretary, Delhi, Delhi Secretariat, N.Delhi.  
2. PS to Secretary, Industries, Govt. of NCT of Delhi.

  
15.05.20  
(T.P. SINGH)  
DCI (ee)

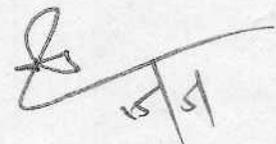
(11) (38) ~~12/18~~

**MINUTES OF THE MEETING OF THE MONITORING COMMITTEE HELD ON 19.03.2020 at 11:30 A.M. UNDER THE CHAIRMANSHIP OF CHIEF SECRETARY, DELHI IN THE CONFERENCE ROOM AT 5<sup>TH</sup> LEVEL DELHI SECRETARIAT, DELHI TO DISCUSS THE COMPLIANCE REPORT IN PURSUANCE OF ORDER DATED 28.02.2020 PASSED BY HON'BLE SUPREME COURT IN WP(C) 4677/1985.**

A meeting of the Monitoring Committee was held on 19<sup>th</sup> March, 2020 at 11:30 A.M. under the Chairmanship of Chief Secretary, Delhi to discuss the compliance report in pursuance of order dated 28.02.2020 passed by Hon'ble Supreme Court in the matter of "M.C. Mehta V/s Union of India & Ors." in WP(C) 4677 of 1985.

A list of Members of the Monitoring Committee who attended the meeting is enclosed as "Annexure-I".

1. At the outset, Secretary-cum-Commissioner (Industries) briefed the Members of the Monitoring Committee that on last hearing on 28.02.2020, Hon'ble Court directed that a response to the compliance affidavit filed on behalf of the NCT of Delhi be filed by the Monitoring Committee within two weeks. Further Hon'ble Court also directed the Monitoring Committee to consider the pending applications for de-sealing (7 in numbers) and pass appropriate orders within 6 weeks.
2. It was informed that the Industries department, Govt. of NCT of Delhi had filed a Compliance Report before the Hon'ble Supreme Court as to what kind of industries running in Delhi at present in pursuance of its previous order dated 25.11.2019. A copy of compliance report already mailed/sent along with meeting notice on 18.03.2020 to all Members of the Monitoring Committee.
3. The Commissioner Industries also apprised the monitoring committee that a review meeting was taken on 25.02.2020 with the local bodies/concerned agencies where in they were directed to complete the action of closure, disconnection of water and electric supply through a joint team with DISCOMs & DJB in compliance with the order of Hon'ble Supreme Court. However the action taken report in this regard is still awaited.

  
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4. The Commissioner Industries also informed that there are 33 approved industrial areas, and 23 industrial clusters notified for re-development under Master Plan of Delhi-2021 where in all kind of industries except negative/prohibited list of Industries are allowed. That the Master Plan of Delhi-2021 provides a negative/ prohibited list of Industries which cannot run and operate in NCT of Delhi. That the said negative list of Industries annexed as ANNEXURE-A1.

And that, MPD 2021 permits Household Industries, to run in Residential/non Conforming area and they are categorized as Group 'A' Industries. Details of such industries annexed as ANNEXURE-A2.

And that, MPD 2021, also allows, group 'A' Industries to run in villages also along with list of A1 category which is only allowed in villages. The said list is annexed as ANNEXURE-A3.

And that in addition to the above Group-A and group-A1, certain other Industries are also permitted to run in Commercial Shopping Centre, Local Shopping Centre, Community Centre, District/ Service Market Service Centre, where apart from A, A-1 list stated hereinabove, category 'B' list of Industries can also run and operate. The said list is annexed as ANNEXURE-A4.

5. From the above provisions provided in MPD-2021, the Monitoring Committee noted that, the Industries which are running and operating in NCT of Delhi have been approved by the DDA and Central Government before permitting these non polluting industries to run and operate in Delhi. The said Industries are therefore running and operating under the Statute which is essential and it makes a robust and a healthy mixture of activities in NCT of Delhi.
6. The Monitoring Committee observed that the livelihood of several lakhs of people are dependent on running of these Industries in Delhi which are non polluting and are essential to continue and run. That several other lakhs of people's living is also dependent on all these industries, as they are carrying upon ancillary activities which augments the income of a large section of people in Delhi.



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7. The Monitoring Committee took a view, that the aforesaid Industries which are running as per Law should continue to run and any displacement thereof would cause massive unemployment and disharmony in socio economic fabric of people living in NCT of Delhi.
8. Regarding taking up pending seven applications for De-sealing, in compliance of order passed by the Hon'ble Supreme Court on 28.02.2020, the Monitoring Committee directed the Industries Department to collect these applications from MCDs and examine them and place their brief facts before the Monitoring Committee for arriving at appropriate decision.
9. In the Meeting, the Monitoring Committee also nominated Commissioner, SDMC, being one member of the Monitoring Committee to compile and prepare the status report and file the same before Hon'ble Supreme Court on behalf of Monitoring Committee in the above referred matter.

The meeting ended with a vote of thanks to the Chair.

  
15/5/22

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ATTENDANCE SHEET

Date: 19.03.2020

Time: 11.30 AM

Sub: 1. Meeting to review progress of action points including completion of Interceptor Sewer Project, STPs & other components of River Rejuvenation Plan of Yamuna in view of directions of Hon. NGT in OA Nos. 6/2012 & 673/2018  
 2. Meeting of Monitoring Committee appointed by Hon. Supreme Court in MC Mehta & Ors reg. closure / relocation of impermissible industries from residential and non-conforming areas of Delhi

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
1	Varadabha	Comm North MCD			
2	Dilraj Kaur	Comm East MCD			
3	Shakti Singh	JCCB/WR			
4	MADHUP VYAS	Development Commissioner	888058921		
5	R.P. Meena	Spl. Dev Com	9958507214		
6	Brajesh Singh	Addl Comm. EDK	9013134776		
7	R.S. Meena	Member(D) DJS	9650291164		
8	Nikram Singh	CE(D) Pr I	DJB, 9650291129		
9	M.K. Jain	CE(D) Pr II	DJB 9650291192		
10	Sanjay Singh	CE, NDMC	9818884167		
11	Ishwar Singh	PCCF (Forests)	8588811868		
12	Pradeep Khanna	CE, EDMC	9717788004		
13	Narwary Singh	CE-I North DM	9717788175		
14	V.K. Gupta	CE VI North DM	9717788279		
15	S.L. Meena	Chief Engineer P.W.D	9874216611		
16	Arun Mishra	MS DDC	9410209257		
17	H. Rajesh Prasad	Pr. Secy, UD.			
18	Mukesh Gupta	CE/DMDC	9996259020		
19	O.P. Shrivastava	CE I WPC	9899260883		



Govt. of NCT of Delhi  
Office of the Commissioner of Industries  
Udyog Sadan, 419, F.I.E, Patparganj, Delhi-110092

ANNEXURE - 3

No. F.1/CI/DCI/Policy/HPC/2019/ 244-50

18<sup>th</sup> May, 2020

16

To,

1. The Commissioner,  
South Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
Minto Road,  
New Delhi – 110002
2. The Commissioner,  
North Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
Minto Road,  
New Delhi – 110002.
3. The Commissioner,  
East Delhi Municipal Corporation,  
419, Udyog Sadan Patparganj Industrial Area,  
New Delhi – 110092.

Sub: - NOC for Setting up of Household Industries.

Sir/Madam,

On the recommendation of the Monitoring Committee, an IA has been filed in the Hon'ble Supreme for dissolution of High Powered Committee (HPC) on the grounds that all the conditions/parameters to set up household industries in residential areas have now unambiguously specified in chapter 7 of MPD-2021 and the same were not there earlier, at the time of formulation of HPC.

2. In the existing scenario, every applicant/Household Unit is required to apply to the concerned MCD for obtaining NOC for running their industrial units under Household Category in residential areas and thereafter concerned department of MCD carry out the verification of documents/units along with ensuring the provisions of MPD-2021.
3. In this regard, I am directed to convey the approval of the Chief Secretary, Delhi that a committee may be formed under the Chairmanship of Commissioner of respective MCD which may deal & dispose of the pending applications received in their respective zone for seeking NOC to set up industrial units under Household Category in residential areas/non-conforming areas.
4. The applications received in the Industries Department from East Delhi Municipal Corporation (424 in numbers) & South Delhi Municipal Corporation (475 in numbers) seeking NOC from HPC are, accordingly, returned herewith for further action at their end.

Encl.: - As Above

(Vinod Kumar)  
Deputy Commissioner (Industries)

Copy forwarded for kind information to:

1. SO to Chief Secretary, Delhi.
2. Pr. Secretary (UD)/ Director (Local Bodies), GNCTD
3. PS to Secretary-cum-Commissioner (Industries), GNCTD
4. PS to Special Commissioner (Industries), GNCTD

No. F.96/CI/DCI/CC/2019/91-98

Dated: - 20.05.2020

To

1. The Commissioner  
South Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
Minto Road,  
New Delhi-110002.
2. The Commissioner  
North Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
Minto Road,  
New Delhi-110002.
3. The Commissioner  
East Delhi Municipal Corporation,  
419, Udyog Sadan, Patparganj Industrial Area,  
New Delhi-110092.
4. The Chairman,  
New Delhi Municipal Council,  
Parliament Street, New Delhi.
5. The Chief Executive Officer,  
Delhi cantonment Board,  
Sadar Bazar, Delhi Cantt.-110010.

Subject: - To furnish fresh reply and action taken report on the order dated 20.03.2020 passed by Hon'ble NGT, in OA No. 601 of 2018 in Mayank Manohar & Paras Singh vs. GNCTD.

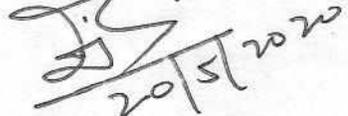
Sir,

I am directed to forward herewith a copy of order dated 20.3.2020 passed by Hon'ble NGT in O.A. No. 601 of 2018 with the request to furnish response of your organisation / agency so that fresh action taken report could be filed in the above referred matter before Hon'ble NGT. A copy of Status report filed in NGT is also enclosed for compliance and furnish ATR to this office.

2. Further, it is requested to comply with the directions given by Hon'ble NGT and ensure that impermissible industries are not allowed to operate in residential and non conforming areas falling under your jurisdiction.

3. It is also requested to dispose of the applications received under Household category in terms of letter dated 18<sup>th</sup> May, 2020, issued by the department duly approved by the Chief Secretary, Delhi and to direct such eligible household units to apply for consent also from Delhi Pollution Control Committee.

Yours faithfully,



(T.P. Singh)

Dy. Commissioner of Industries (CC)

Encl: - As above.

Copy to the:-

1. Pr. Secretary (Environment)-cum- Chairman, Delhi Pollution Control Committee, Govt. of NCT of Delhi, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006.
2. S.O. to the Chief Secretary, Govt. of NCT of Delhi.
3. PS to Secretary-cum-Commissioner of Industries, Govt. of NCT of Delhi.